

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.1

Excise Appeal No. 51733 of 2016

(Arising out of Order-in-Original No. 51-55/Pr.COMMR/IND/CEX/2015 dated 11.01.2016
passed by the Principal Commissioner, Central Excise, Customs & Service Tax, Indore
(M.P.)

Vaid Vyas Director

M/s Boss Agro Chemicals (P) LTd.,
Plot No. 55, Sector II
Pithampur Distt.-Dhar (M.P.)

...Appellant

Versus

**Principal Commissioner, Central Excise,
Indore**

...Respondent

APPEARANCE:

Shri Ankur Upadhyay, Advocate for the Appellant
Shri Rakesh Agarwal, Authorized Representative of the Department

CORAM:

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. V. SUBBA RAO MEMBER (TECHNICAL)**

FINAL ORDER NO. 50131/2022

Date of Hearing: 11.02.2022

JUSTICE DILIP GUPTA

A discharge certificate in Form-IV regarding full and final settlement of dues under the **Sabka Vishwas (Legacy Dispute Resolution Scheme) 2019** has been issued to the appellant. The Appeal, therefore, stands dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**